

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA-3307/2002
MA-2856/2002

(3)

New Delhi this the 16th day of January, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Sh. Arjun Singh,
S/o Sh. Shriram,
R/o Vill. Sultanpur
Binoli, P.O. Rahim Kot,
Distt. Bulandshahar.
2. Sh. Bhadur,
S/o Sh. Parmeshwar Yadav,
R/o H.No.312, Topkhana
Bazar Meerut Cantt.
3. Sh. Karam Chand,
S/o Sh. Kalu Ram,
R/o Vill. Dadwal Post
Booni, Distt. Hamirpur(HP).
4. Sh. Lal Ram,
S/o Sh. Babu Ram,
R/o Kothi No.261 Khanna Camp,
Meerut.
5. Sh. Kali Ram,
S/o Sh. Prithvi Singh,
R/o Vill Bicholi Post Rajpura,
Distt. Meerut.
6. Sh. Anil Chauhan,
S/o Sh. Sh. Ram Singh,
R/o H.No.168/1 Nagla Battu,
Pragati Nagar, Meerut.
7. Sh. Naresh Kumar,
S/o Sh. Bisheshwar,
R/o MEX Dodhan
H.No.14 RA Lines, Meerut.
8. Sh. Kamal Singh,
S/o Sh. Shri Ram,
R/o Sultan Pur Binoli Post
Ranimkot, Bbulandshahr. Applicants.

(through Sh. VPS Tyagi, advocate)

Versus

1. Union of India (through Secretary),
Ministry of Defence,
South Block,
New Delhi.
2. The Director General,
Supplies & Transport QMG's
Branch Army HQs DHQ PO
New Delhi.



3. The Ag's Branch Org 4 (CIV)(b)
AHQ PO New Delhi.
4. The Controller of Defence Accounts
(Army), Meerut Cantt.
5. The OC 40 Coy ASC (Supply)
Depot Types, Meerut Cantt. Respondents

ORDER (ORAL)
Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. MA-2856/2002 for joining together all the applicants in one application is allowed.

3. Learned counsel for the applicants submits that the applicants were initially engaged as casual labourers on different dates by the respondents and were granted temporary status on 15.04.1994 with effect from the year 1993. They are aggrieved by their non-regularisation by the respondents inspite of the earlier order of this Tribunal dated 07.01.2000 in OA-752/2000 (Annexure A-2) and the Delhi High Court's order dated 17.01.2002 in CW No. 3649 of 2001 (Annexure A-3). Learned counsel for applicants submits that all the applicants have submitted their individual representations regarding their grievances to the respondents (vide Annexure A-1 and Annexure A-2 of the additional documents) on 06.05.2002 and that there is no reply/response from the respondents as on date.

AK

4. The reliefs sought by the applicants are as under:-

- "(a) That this Hon'ble Tribbnal may graciously be pleased to direct the Respondents to regularize the services of the applicants in accordance with the relevant Rules and complete the process they had started towards the same.
- (b) That any other order or direction as deemed fit and proper in the facts and circumstances of the case may kindly be passed.
- (c) That the costs of the O.A. may be awarded in favour of the applicants against the Respondents."

5. On a perusal of the OA and the material papers and documents placed on record and on a consideration of the matter and in the interest of justice, the OA is disposed of at the admission stage with the following directions:-

- (i) Respondents are directed to examine the aforesaid representations submitted by the applicants on their merits treating the grounds taken by them in the present OA also as additional grounds in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law within two months



1

from the date of receipt of a copy of this order under intimation to the applicants.

(ii) If any grievance survives further thereafter, applicants are granted liberty to approach this Tribunal in appropriate fresh original proceedings, if so advised, in accordance with law.

(iii) Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

/vv/

*fresh MA 66303. for
extending time*